EXTRAORDINARY
PART II—Section 3—Sub-section (ii)

MINISTRY OF LABOUR AND EMPLOYMENT
NOTIFICATION

New Delhi, the 16th September, 2011

S.O. 2092(E).—In pursuance of Section 8 of the Employees’ State Insurance Act, 1948 (34 of 1948), the Central Government hereby makes the following amendments in the notification of the Government of India in the Ministry of Labour and Employment No. S.O. 2042(E), dated 14th August, 2008 published in the Gazette of India, Extraordinary, Part II, Section 3(ii), dated the 14th August, 2008.

In the said Notification at S. No. 14 to 15 following entries shall be substituted, namely:—

[Elected by the Corporation under sub-clause (iv) of clause (c) of Section 8]

S. No. 14—Dr. Vinay Aggarwal,
A-14-15, Pushpanjali,
Vikas Marg Ext.,
New Delhi-110092

[Elected by the Corporation under sub-clause (v) of clause (c) of Section 8]

S. No. 15—Chandrakant Bhaurao Khaire,
Member of Parliament (Lok Sabha),
2, Teen Murti Lane, ‘Khaire Niwas’
New Delhi-110011.
Swatantra Sainik Bhaurao
Bhaguj Khaire Marg,
Machali Khadak, Sambhaji
Nagar, Aurangabad-431001.

RAVI MATHUR, Jt. Secy.